

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1289  
TO BE ANSWERED ON 22<sup>ND</sup> DECEMBER, 2017**

**PROPOSALS FROM DENTAL COLLEGE**

**1289. DR. RATNA DE (NAG):**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received proposals from the dental and pharmacy colleges regarding establishment or increase of seats in the current fiscal year;
- (b) if so, the details and present status thereof;
- (c) the details of the eligibility criteria and plan out lay in this regard; and
- (d) whether any of the said proposals have been disapproved, if so, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): The Central Government receives applications for establishment of new dental colleges or increase of seats as per provisions of the Dentists Act, 1948 and Regulations made thereunder. For the year 2017-18, based on the recommendations of Dental Council of India (DCI), the Ministry has granted approval for establishment of five (5) new dental colleges and two (2) dental colleges have been granted permission for increase of seats. Two (2) applications for establishment have been disapproved. For the establishment of new Pharmacy College or increase of seats, applications are received by the Pharmacy Council of India (PCI) and processed as per the provisions of the Pharmacy Act, 1948 and Regulations made thereunder. Two Hundred and Nineteen (219) proposals have been approved by PCI and seventeen (17) proposals have been disapproved.

(c): The details of eligibility criteria and requirements for the establishment of dental colleges or increase of seats are prescribed in Dental Council of India (Establishment of New Dental Colleges, Opening of New or Higher Courses of Study or Training and Increase of Admission Capacity in Dental Colleges) Regulations, 2006 and its amendments made thereunder. For Pharmacy Colleges, PCI prescribes schemes framed under Regulation 9(1) of the Bachelor of Pharmacy (B. Pharm) Course Regulations, 2014 and the courses are regulated by the Education Regulations framed under the section 10 of the Pharmacy Act, 1948.

(d): Two (2) applications for establishment of new Dental Colleges were disapproved due to non-compliance of the statutory norms as prescribed in the DCI Regulations. The seventeen (17) proposals were disapproved by PCI due to non-compliance of statutory norms as prescribed in Education Regulations framed under section 10 of the Pharmacy Act, 1948.